

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date : 20.02.2024**

**Misc. Application No. 1724 of 2023  
And  
Appeal No. 121 of 2024**

Prince Securities

..... Appellant

Versus

Securities and Exchange Board of India

... Respondent

Advocate i/b Bellator Legal Services LLP for the Appellant.

Mr. Nishit Dhruva, Advocate with Ms. Shefali Shankar, Ms. Rasika Ghate, Mr. Dhruv Kapadia, Advocates i/b MDP & Partners for the Respondent.

ORDER :-

1. Two weeks' time is allowed to the respondent to file a reply on the delay aspect. One week thereafter to file rejoinder. List for admission and for final disposal on March 5, 2024.

Ms. Meera Swarup  
Technical Member

20.02.2024  
PTM